## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No.182 OF 2017**

Dated: 5<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Bangalore Electricity Supply Company Ltd.** 

...Appellant(s)

**Karnataka Electricity Regulatory Commission** 

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran

Ms. Ranjitha Ramachandran

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Swapna Seshadri

Ms. Rhea Luthra for R-1

## <u>ORDER</u>

Learned counsel for the respondent seeks eight weeks time to file reply. She may file the same on or before 01.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>20.11.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt